

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON: 27.02.2017
COURT NO. 3
ITEM NO. 28

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 6048 OF 2017

WITH PRAYER FOR INTERIM RELIEF

WITH

INTERLOCUTORY APPLICATION NO. 1

(Application for exemption from filing Official Translation)

NARESH KUMAR

....PETITIONERS

VERSUS

STATE OF U.P. & ORS.

...RESPONDENTS

OFFICE REPORT

The Special Leave Petition above mentioned has been filed against the Judgment and Order dated 08.11.2017 passed by the High Court of Judicature at Allahabad, in Special Appeal (D) No. 546/2011.

It is submitted that Counsel for the Petitioner has mentioned para 1-A at page 8 of SLP Paper Books as Under:

“R-No. 3 District Judge is a necessary party before this Hon'ble Court. As it administrative Capacity.”

The matter above mentioned is listed before the Hon'ble Court with this report.

Dated this the 21st day of February, 2017.

ASSISTANT REGISTRAR

Copy to:

M/s Vidhi International, Advocate

ASSISTANT REGISTRAR